NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. CP/112(MB)2021

IN THE MATTER OF

Madhusudan Vedpraksh Agarwal .....Petitioner

V/S

Registrar Of Companies Mumbai .....Respondent

U/s 252 (1) of the Companies Act, 2013

Order Delivered on 03.07.2024

CORAM:
MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:
For the Applicant: none present

For the Respondent: Ms. Rujuta Bankar AROC Mumbai (VC)

ORDER

None Present. The case has been called out twice, there is no representation on behalf of the Counsel for the Petitioner. In the interest of justice, it is made clear that in case, the petitioner fails to tender the appearance on the next date, the matter shall be dismissed for non- prosecution. adjourned to **28.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

//Avdhesh K Patel//